संयुक्त निरीक्षण प्रतिवेदन

01. संदर्भ : माननीय राष्ट्रीय हरित अधिकरण प्रिसंपिल बेंच (भोपाल बेंच) द्वारा वीडियो कॉन्फ्रेसिंग प्रकरण क्रमांक 46/2018 (CZ) (पंकज सिंह विरूध्द म.प्र. शासन व अन्य) मे दिनांक 08.07.2020 को पारित आदेश का अनुपालन।

02. स्थान – ग्राम भुमका तहसील मझौली जिला सीधी।

03. स्थल निरीक्षण दिनांक – 29.07.2020

04. निरीक्षण दल –1. श्री श्रेयस गोखले, डिप्टी कलेक्टर जिला सीधी।
2. डा. आर. एस. परिहार, आंचलिक एवं क्षेत्रीय अधिकारी म.प्र. प्र. नि. बोर्ड रीवा।
3. श्री क्यू.ए. रहमान, सहा. खनि अधिकारी सीधी।
4. श्री रामसुशील चौरसिया, खनि निरीक्षक सीधी।
5. श्री एम. पी. तिवारी, उपयंत्री म.प्र. प्र. नि. बोर्ड रीवा।

05. स्थल (रेत खदान) की अद्यतन स्थिति : ग्राम पंचायत भुमका तहसील मझौली जिला सीधी की रेत खदान कार्यालय कलेक्टर (खनिज शाखा) सीधी के पत्र क्रमांक 1038/ खनिज/2015–16 दिनांक 27.08.2015 के द्वारा मेसर्स सैनिक फूड प्रा.लि. के नाम पर खसरा क्रमांक 1229 कुल रकवा 23.000 हे. स्वीकृति हुई थी पत्र की छायाप्रति संलग्न है (संलग्न–क्र. 1) जोकि वर्श 2019 मे वर्षा कम होने से रेत की मात्रा के जमाव की कमी की वजह से खदान खनिज विभाग को समर्पण कर दी गई है। आवेदन पत्र दिनांक 25.06.2020 संलग्न है। (संलग्न–क्र. 2) कार्यालय कलेक्टर (खनिज शाखा) सीधी के पत्र क्रमांक 1442/खनिज/2019 दिनांक 08.08.2019 के द्वारा उक्त खदान का समर्पण दिनांक 30.06.2019 की स्थिति किया जाकर खदान क्षेत्र को खुला घोषित किया गया है तथा ठेकेदार से बकाया राशि 41,07,287/– का समायोजन जमा अमानत राशि मे से किया गया है। पत्र की छायाप्रति संलग्न है। (संलग्न–क्र. 3) तदापरांत वर्ष 30.06.2019 से निरीक्षण दिनांक तक यह खदान पूर्णतः बन्द है जिससे रेत उत्खनन कार्य नही किया जा रहा है। वर्तमान मे यह खदान म.प्र. स्टेट माइनिंग कार्पोरेशन लि. भोपाल के पत्र क्रमांक/रेत/न.क्र./43/2019–20/615–616 दिनांक 19.02.2020 के द्वारा मेसर्स सैनिक इण्डस्ट्रीज प्रा.लि. को 03 वर्ष की अवधि के लिए स्वीकृति हुई है। पत्र की छायाप्रति संलग्न है। (संलग्नक क्र. 4) म.प्र. प्रदूषण नियंत्रण बोर्ड द्वारा खदान को नियमानुसार जल/वायु संचालन सम्मति जारी की गई थी जिसकी अवधि दिनांक 31.12.2019 तक थी। सम्मति पत्र की छायाप्रति संलग्न है। (संलग्नक क्र. 5) वर्तमान मे खदान का संचालन पूर्णतः बन्द है। निरीक्षण दिनांक को गोपद नदी मे बरसात जल का उच्च प्रवाह है जिससे किसी भी दशा मे रेत उत्खनन कार्य किया जाना संभव प्रतीत नही होता है और न ही रेत उत्खनन से संबंधित मशीनरी एवं मजदूर इत्यादि स्थल पर मौजूद नही पाये गये है।

07. अभिमत : रेत खदान स्थल भुमका मे खनन कार्य न होने से अवैध खनन एवं वाटर बाडी प्रभावित होने की समस्या अवलोकित एवं प्रमाणित नही है। इस खदान परिक्षेत्र मे आज दिनांक तक कोई भी प्रकरण अवैध उत्खनन, परिवहन का कार्यालयीन रिकार्ड अनुसार दर्ज नही है। खनिज विभाग एवं जिला प्रशासन द्वारा सतत् निगरानी की जा रही है जिससे अवैध उत्खनन एवं पर्यावरण प्रभावित नही होगा।

(श्री एम. पी. तिवारी) उपयंत्री म.प्र. प्र. नि. बोर्ड रीवा।	(श्री रामसुशील चौरसिया) खनि निरीक्षक सीधी।	(श्री क्यू.ए. रहमान), सहा. खनि अधिकारी सीधी	(डा. आर. एस. परिहार) आंचलिक एवं क्षेत्रीय अधिकारी म.प्र. प्र नि. बोर्ड रीवा	(श्री श्रेयस गोखले) डिप्टी कलेक्टर जिला सीधी

// आशय पत्र (Letter of Intent) //

प्रति,

मेसर्स सैनिक फूड्स प्रा0 लि0,
प्रो0 श्री नारायण प्रसाद पाण्डेय,
H.I.G.D.-5, दीनदयाल नगर, फेस–1, कंठ रोड, मुरादाबाद, (उ0प्र0)

विषय :– कार्यालय कलेक्टर (खनिज शाखा) जिला सीधी द्वारा संचालित भुमका रेत खदान की बोली स्वीकृत करने की सूचना।

संदर्भ :– ई–नीलामी दिनांक 14.08.2015.

––0000––

कार्यालय कलेक्टर (खनिज शाखा) जिला सीधी के अंतर्गत ग्राम ~~बास्पान/डोल~~ भुमका रेत खदान से रेत उठाव/बिक्री कराने हेतु पात्र बोलीकर्ताओं से समूहवार प्रथम वर्ष के प्ररक्षित मूल्य (upset price) से उच्चतम मूल्य प्राप्त करने हेतु प्राप्त करने हेतु आन लाइन बोली दिनांक 14.08.2015 को www.mpeproc.gov.in पर आमंत्रित की गई थी।

उपरोक्त ई–नीलामी में आपके द्वारा रू0 17,00,00,000/– (रूपये सत्रह करोड़) की प्रस्तुत उच्चतम बोली स्वीकृत की गई है। ठेके की अवधि अनुबंध दिनांक से 05 वर्ष अथवा 31.03.2020 जो भी पूर्व हो, तक होगी।

ई–नीलामी दस्तावेजों की शर्तों के अनुसार :–

1. सफल बोली लगाने वाले को स्वीकृति वार्षिक ठेकाधन की 25 प्रतिशत राशि, सुरक्षा राशि के रूप में ई–पेमेंट/डिमाण्ड ड्राफ्ट के माध्यम से अनुबंध में अधिकथित किये गये निबंधनों तथा शर्तों के अनुपालन में आशय पत्र (LOI) जारी होने की दिनांक से 15 दिवस की कालावधि के भीतर जमा करना होगा। इस खदान की 25 प्रतिशत सुरक्षा राशि रूपये 4,25,00,000/– (शब्दों में रूपये चार करोड़ पच्चीस लाख) होती है। आपके द्वारा इस खदान हेतु 10 प्रतिशत अमानत राशि रू0 57,50,000/– (शब्दों में रूपये संतावन लाख पचास हजार) जमा की गई है, जिसके समयोजन उपरान्त शेष सुरक्षा राशि रू0 3,67,50,000/– (शब्दों में रूपये तीन करोड़ सतसठ लाख पचास हजार) देय है, जिसे कलेक्टर (खनिज शाखा) सीधी को जिला–सीधी में देय चलान के माध्यम से कलेक्टर (खनिज) जिला–सीधी के नाम से स्टेट बैंक ऑफ इण्डिया, मुख्य शाखा सीधी में मुख्य शीर्ष 0853 अलौह तथा धातुकर्म उद्योग में जमा कर उस चलान की एक प्रति इस कार्यालय में प्रस्तुत करें।
2. इस पत्र के जारी होने की दिनांक से 15 दिवस की कालावधि के भीतर सुरक्षा राशि जमा करने में असफल रहने की दशा में, आपके द्वारा निक्षेपित अमानत राशि समपहृत हो जायेगी तथा खदानों की पुनः नीलामी की जायेगी।
3. सफल बोली लगाने वाला जो कि वास्तव में अनुबंधित क्षेत्र में खनि संक्रिया संचालित करेगा बोली स्वीकृत होने की सूचना प्राप्त होने की तारीख से तीन मास की कालावधि के भीतर खनन योजना का अनुमोदन एवं आवश्यक पर्यावरणीय अनुमति खनि संक्रिया प्रारंभ करने के

[illegible] अनुसार [illegible] इस प्रकार जो अभिलिखित किये जा सकें, के आधार पर आगामी तीन माह की अवधि इन औपचारिकताओं को पूर्ण करने हेतु दी जा सकेगी। इस समय अवधि में करार/अनुबंध का निष्पादन किया जा सकेगा। निर्धारित अवधि में यदि इन औपचारिकताओं को सफल बोलीदार पूर्ण करने में असफल रहता है तब, उसके द्वारा जमा सुरक्षा राशि में से 10 प्रतिशत की राशि की कटौती उपरांत शेष राशि वापसी योग्य होगी। ऐसी स्थिति में नीलाम किये गये खदान की बोली निरस्त करते हुए इसकी पुनः नीलामी की जायेगी।

4. सफल बोलीकर्ता द्वारा अनुबंध निष्पादन के पूर्व निविदा प्रपत्रों में उल्लेखित पात्रता की सभी शर्तो की पूर्ति अनिवार्य होगी।
5. बोलीकर्ता द्वारा अनुबंध पत्र निष्पादित कराया जाकर भारतीय स्टाम्प अधिनियम 1899 के अधीन प्रभार्य स्टाम्प शुल्क अदाकर भारतीय रजिस्ट्रीकरण अधिनियम 1908 के अंतर्गत अनुबंध दस्तावेज का पंजीयन स्वयं के व्यय पर कराया जाएगा।
6. आशय पत्र (LOI) में उल्लेखित राशि की गणना में कोई त्रुटि होने पर वास्तविक स्वीकृत बोली के आधार पर देय सुरक्षा राशि जमा करना होगी।
7. माननीय उच्च न्यायालय द्वारा अंतरिम आदेश दिनांक 30.07.2015 पारित किया गया है, जिसमें निर्देशित किया गया है कि " We make it clear that any steps taken on the basis of impunged auction notice will be subject to outcome of this petition and entirely at the risk, cost and consequence of the concered participants "
8. " Ease of doing business " के तहत पर्यावरण स्वीकृति हेतु निम्न बिन्दुओं की जानकारी संबंधित विभाग से प्रस्तुत करना होगा :–
   (i) यदि खनि पट्टे से 05 कि0मी0 की दूरी में कोई नेशनल पार्क/अभयारण्य/ईको सेन्सटिव जोन स्थित है तो उक्त आदेश में उसकी दूरी स्पष्ट करेंगें और नही होने की स्थिति में यह भी स्पष्ट करेंगें कि ऐसा कोई क्षेत्र 05 कि0मी0 की दूरी में नही है।
   (ii) खनिपट्टे में कलेक्टर यह भी स्पष्ट करेंगें उस खनि पट्टे से वन क्षेत्र कितनी दूर है और यदि यह 250 मीटर के अंदर है तो संभागीय आयुक्त की समिति से अनुमति प्राप्त करेंगें।
   (iii) खनिपट्टे से 500 मीटर की दूरी पर यदि कोई मानव बसाहट/शैक्षाणिक संस्थान/चिकित्सालय/पुरातत्व धरोहर/राष्ट्रीय महत्व के स्मारक हों तो उसकी दूरी।
   (iv) 500 मीटर के अंदर कोई जलीय निकाय/नदी/तालाब/नहर स्थित हो तो उसकी दूरी।
   (v) स्वीकृत खनि पट्टे के 500 मीटर की परिधि में अन्य स्वीकृत खनिपट्टा की जानकारी एवं उसका क्षेत्रफल (रेत के प्रकरण में यह दूरी 1000 मीटर रहेगी)
   (vi) रेत उत्खनन के प्रकरण में नदी का नाम।
9. आप स्वीकृत रेत खदान का माईनिंग प्लान अनुमोदन तथा पर्यावरण स्वीकृति SEIAA कार्यालय भोपाल से तथा क्षेत्रीय कार्यालय प्रदूषण नियंत्रण बोर्ड, रीवा से जल एवं वायु सम्मति

received

11. ई-नीलामी दस्तावेजों के शर्तों का पालन अनिवार्य है।

12. कार्यालय कलेक्टर (खनिज) सीधी में सुरक्षा राशि जमा कराने के उपरांत अग्रिम कार्यवाही हेतु खनिज विभाग के संबंधित कार्यालय के प्रभारी अधिकारी से संपर्क स्थापित करें।

13. सफलतम बोलीकर्ता द्वारा उपरोक्त समस्त औपचारिकताएं पूर्ण करने तथा रेत खदानों हेतु समस्त वांछित अनुमतियां प्राप्त होने के उपरांत कलेक्टर कार्यालय सीधी के द्वारा उसे खदानों पर कार्य करने की अनुमति प्रदान की जा सकेगी।

(विशेष गढ़पाले)
कलेक्टर
जिला–सीधी (म0प्र0)

पृष्ठां0 क्रमांक/1039/रेत/2015–16
सीधी, दिनांक 27/8/2015

प्रतिलिपि :–

1. सचिव, म0प्र0 शासन खनिज साधन विभाग मंत्रालय भोपाल।
2. संचालक, संचालनालय भौमिकी तथा खनिकर्म, म0प्र0 भोपाल।
3. वन मण्डलाधिकारी, वन मण्डल सामान्य जिला–सीधी।
4. उपखण्ड अधिकारी, (उपखण्ड मझौली), जिला–सीधी।
5. खनि निरीक्षक, जिला सीधी।

की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

कलेक्टर
जिला– सीधी (म0प्र0)

Received
10/9/15

AINIK FOODS PRIVATE LIMITED

Office : H.I.D.G.-5, Deendayal Nagar, Phase-1, Kanth Road, MORADABAD, Uttar Pradesh-244001, India
CIN No. : U15142UP2005PTC030411
Office : H.I.D.G.D.-5, Deendayal Nagar, Phase-I, Kanth Road, MORADABAD, Uttar Pradesh-244001, India
e-mail : sainikfoodsprivatelimied@gmail.com
B. O. : A3/504, Coral Woods, Hoshangabad Road, Bhopal - 462047 (M.P.)

Date :.....

प्रति,

दिनांक 25/06/2019

खनिज अधिकारी
खनिज शाखा
सीधी (म.प्र.)

विषय :–आपके कार्यालय अंतर्गत संचालित रेत खदान भुमका तहसील मझोली जिला सीधी खसरा न. 1229 रकवा 23.000 हेक्टेयर को शासन की नई खनिज नीति के अन्तर्गत समर्पण करने बावत्।

महोदय,

उपरोक्त विषय में निवेदन है कि हमारी रेत खदान भुमका तहसील मझोली जिला सीधी खसरा न. 1229 रकवा 23.000 हेक्टेयर की मात्रा 69000 घनमीटर स्वीकृत की गई थी, परन्तु इस वर्ष वर्षा कम होने के कारण रेत का जमाव नगण्य है। अतः मध्यप्रदेश रेत खनन नीति, 2017 के नियम 20 के अंतर्गत समर्पित करना चाहते है। जिसके अनुसार इस नीति के कारण यदि कलेक्टर सेक्टर अथवा मध्यप्रदेश राज्य खनिज निगम का कोई ठेकेदार अपनी खदान समर्पण करना चाहता है तो उसके द्वारा जमा की गई सम्पूर्ण जमा सुरक्षा राशि नियम एवं अनुबंध की शर्तो में छूट देते हुए वापिस की जाएगी। हमारे द्वारा सम्पूर्ण बकाया राशि जमा है।

अतः आपसे निवेदन है कि उपरोक्त खदान का दिनांक 30.06.2019 को समर्पण स्वीकार कर, लेखा जोखा तैयार कर जमा सुरक्षा एवं अन्य राशि वापिस करने का कष्ट करे।

धन्यवाद

संलग्न :

1. मध्यप्रदेश रेत खनन नीति, 2017 की प्रति

भवदीय

सैनिक फूड्स प्राइवेट लिमिटेड

कार्यालय कलेक्टर (खनिज शाखा) जिला–सीधी (म0प्र0)

Email-modgmsid@mp.gov.in

सीधी, दिनांक 8/8/2019

// आदेश //

क्रमांक/1442 /खनिज/2019, ठेकेदार मेसर्स सैनिक फूड्स प्रा0 लि0, प्रो0 श्री नारायण प्रसाद पाण्डेय, H.I.G.D.-5, दीनदयाल नगर, फेस–1, कंठ रोड, मुरादाबाद, (उ0प्र0) के पक्ष में घोष विक्रय रेत खदान ग्राम भुमका, तहसील–मझौली की भूमि खसरा क्रमांक 1229 रकबा 23.000 हे0 क्षेत्र पर ई–आक्शन में दिनांक 14.08.2015 को उच्चतम बोलीकार्ता होने के फलस्वरूप अवधि अनुबंध दिनांक से 31.03.2020 तक के लिये स्वीकृत की गई। ठेकेदार द्वरा उक्त रेत खदान का समर्पण करने हेतु दिनांक 25.06.2019 को आवेदन प्रस्तुत किया गया। प्रस्तुत आवेदन के आधार पर नियमानुसार उक्त स्वीकृत खदान का खनि निरीक्षक द्वारा कर निर्धारण किया गया। कर निर्धारण उपरांत ठेकेदार के विरूद्ध निकलने वाली बकाया राशि 41,07,287/– रूपये है, जिसमें से ठेकेदार द्वारा जमा अमानत राशि रूपये 4,25,00,000/– में से बकाया राशि रूपये 41,07,287/– समायोजित करने का आवेदन दिनांक 30.07.2019 को प्रस्तुत किया गया है। ठेकेदार द्वारा खदान समर्पण का आवेदन दिनांक 25.06.2019 एवं बकाया समायोजन का आवेदन दिनांक 30.07.2019 से सहमत होते हुये खदान का समर्पण दिनांक 30.06.2019 की स्थिति में स्वीकार किया जाकर खदान क्षेत्र को खुला घोषित किया जाता है।

ठेकेदार की जमा अमानत राशि 4,25,00,000/– में से बकाया राशि 41,07,287/– समायोजित कर शेष अमानत राशि रूपये 3,83,92,713/– ठेकेदार को वापस करने की अनुमति प्रदान की जाती है।

(अभिषेक सिंह)
कलेक्टर
जिला–सीधी (म0प्र0)
सीधी, दिनांक 8/8/2019

पृष्ठां0 क्रमांक/1443/खनिज/2019
प्रतिलिपि :–

1 संचालक, भौमिकी तथा खनिकर्म, भोपाल की ओर सूचनार्थ।
1 जिला कोषालय अधिकारी, जिला–सीधी की ओर सूचनार्थ।
2 कलेक्टर (वित्त शाखा) जिला–सीधी की ओर सूचनार्थ।
3 खनि निरीक्षक/सर्वेयर, जिला सीधी की ओर सूचनाथ।
4 मेसर्स सैनिक फूड्स प्रा0 लि0, प्रो0 श्री नारायण प्रसाद पाण्डेय, H.I.G.D.-5, दीनदयाल नगर, फेस–1, कंठ रोड, मुरादाबाद, (उ0प्र0) की ओर सूचनार्थ।

कलेक्टर
जिला–सीधी (म0प्र0)

मध्यप्रदेश स्टेट माइनिंग कारपोरेशन लिमिटेड
भोपाल

क्रमांक/रेत/न0क्र0-43-/2019-20/ 615-616 दिनांक- 19.02.2020

प्रति,

मेसर्स सैनिक इण्डस्ट्रीज प्रा0लि0,
फ्लेट नं0 201 व202, विकास प्लाजा,
बिल्डिंग् न0-2, लोकल शॉपिंग सेंटर कालकाजी,
नई दिल्ली 110019

विषय:- म0प्र0 रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019 अंतर्गत निगम द्वारा आमंत्रित जिलेवार ई-निविदा (निविदा क्रमांक रेत/निविदा/2019/277 दिनांक 05-10-2019) में जिला **सीधी** के उच्चतम निविदाकार को सूचना पत्र ।

1.1 मध्य प्रदेश रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम 2019 के अनुसरण में मध्यप्रदेश में रेत खदानों के समूह जिला **सीधी** हेतु निविदा प्रक्रिया को प्रारंभ करने के लिए ई निविदा सूचना दिनांक 05-10-2019 जारी की गई तथा निविदा प्रस्तुत किये जाने की अंतिम तिथि दिनांक 26-11-2019 नियत की गई थी । समूह जिला **सीधी** की कुल 24 रेत खदानों के लिये रेत खनिज की निविदत्त मात्रा **1600000 (सोलह लाख)** घनमीटर एवं शासकीय बोली (अपसेट प्राइज) रू0 **200000000/-** (रू0 बीस करोड़) निर्धारित की गई थी । ई-निविदा प्रपत्र की कंडिका 8 के अनुसार उक्त रेत समूह आवंटन हेतु ई-निविदा प्रक्रिया द्वारा **मेसर्स सैनिक इण्डस्ट्रीज प्रा0लि0** को, उनके व्दारा प्रस्तुत वित्तीय प्रस्ताव रू0 **353500000/-** (रू0 पैंतीस करोड़ पैंतीस लाख) के लिए उच्चतम निविदाकार के रूप में घोषित किया जाता है ।

1.2 निविदाकार द्वारा निविदा में भाग लेने हेतु रू0 **50000000/-** (रू0 पांच करोड़) की ई.एम.डी. जमा की गई थी । ई-निविदा प्रपत्र की कंडिका 8 के अनुसार उच्चतम निविदाकार द्वारा उच्चतम प्राप्त निविदा **353500000/-**(रू0 पैंतीस करोड़ पैंतीस लाख) की 50 प्रतिशत राशि रू0 **176750000/-** (रू0 सत्रह करोड़

सडसठ लाख पचास हजार) (ई.एम.डी. की राशि सम्मिलित है) 15 दिवस में निगम के संधारित खाते में जमा किया जाना है । अत: कृपया (उच्चतम प्राप्त निविदा राशि की 50 प्रतिशत राशि रू0 **176750000/-** (रू0 सत्रह करोड़ सडसठ लाख पचास हजार) **(-)** ई.एम.डी. की राशि रू0 **50000000/-** (रू0 पांच करोड़) जमा करने योग्य राशि रू0 **126750000/-** (रू0 बारह करोड़ सडसठ लाख पचास हजार) पत्र जारी दिनांक से 15 दिवस के भीतर (अर्थात दिनांक 05.03.2020----------तक) निगम के निर्धारित बैंक खाते 2073101022015, IFSC -CNRB0002073 कैनरा बैंक, जोन-II एम.पी. नगर भोपाल में जमा कराया जाकर पावती/साक्ष्य की प्रति इस कार्यालय को उपलब्ध करावें, ताकि ई-निविदा प्रपत्र की कंडिका 8 के अनुसार आशय पत्र जारी किया जा सके ।

यह सूचना पत्र मान. उच्च न्यायालय में प्रचलित याचिका के निर्णय के अध्याधीन होगा।

कार्यपालक संचालक

पृ0 क्रमांक/रेत/न0क्र0-423-/2019-20/616 दिनांक- 19.02.2020

प्रतिलिपि-

1- संचालक, संचालनालय भौमिकी तथा खनिकर्म मध्य प्रदेश भोपाल की ओर सूचनार्थ ।
2- कलेक्टर जिला **सीधी** (म0प्र0) की ओर सूचनार्थ ।
3- मुख्य महाप्रबंधक (वित्त एवं लेखा), मुख्य कार्यालय, भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।

19/02/20

कार्यपालक संचालक

O/C

सीधी जिले में स्वीकृत रेत खदानों की जानकारी

		समूह		शामिल खदाने	खण्कण	रकबा	मात्रा	रिमार्क	वैधता
	2	3	4	5	6	7	8	9	10
	सीधी	1	कुसमी	गोतरा	1936	12.000	189900	असंचालित	30/06/2023
2	सीधी			गोतरा	571	3.700	92750	असंचालित	30/06/2023
3	सीधी			गोतरा	1, 571	35.440	875000	असंचालित	30/06/2023
4	सीधी			पोंड़ी	46	4.900	98000	असंचालित	30/06/2023
5	सीधी			गुडुआधार	1	7.180	143600	असंचालित	30/06/2023
6	सीधी			गुडुआधार	173	12.100	242000	असंचालित	30/06/2023
7	सीधी			कुसमी	1	10.000	250000	असंचालित	30/06/2023
8	सीधी			नागपोखर	801	3.200	30000	असंचालित	30/06/2023
9	सीधी	2	मझौली	भुमका	1229	23.000	345000	असंचालित	30/06/2023
0	सीधी			निधिपुरी	176	5.000	81146	असंचालित	30/06/2023
1	सीधी			निधिपुरी	176	1.450	25000	असंचालित	30/06/2023
2	सीधी			टिकरी	2152	2.000	36000	असंचालित	30/06/2023
3	सीधी			टिकरी	2152	3.200	64000	असंचालित	30/06/2023
4	सीधी			डालापीपर	1351	2.000	20000	असंचालित	30/06/2023
5	सीधी			बजरंगगढ़	1215, 404	4.680	42120	असंचालित	30/06/2023
6	सीधी	3	बहरी	बारपान	199	18.060	350000	असंचालित	30/06/2023
7	सीधी			डोल	619	4.300	48800	असंचालित	30/06/2023
8	सीधी			डोल	21	4.250	84000	असंचालित	30/06/2023
9	सीधी			भरूही	396	4.800	120000	असंचालित	30/06/2023
0	सीधी			भरूही	396	1.200	30000	असंचालित	30/06/2023
1	सीधी			पोंड़ी	1667	8.000	200000	असंचालित	30/06/2023
2	सीधी			पोंड़ी	1667	7.000	175000	असंचालित	30/06/2023
3	सीधी			पोंड़ी	1667	7.000	175000	असंचालित	30/06/2023
4	सीधी			पड़री	95	4.980	99600	असंचालित	30/06/2023

केदार :– मेसर्स सैनिक इण्डस्ट्रीज प्रा0लि0 अधिकृत व्यक्ति – श्री लितेश झॉ, 201–202 विकास प्लाजा बिल्डिंग नं. 2, लोकल शापिंग सेंटर, कालकाजी, नई दिल्ली–110019

nsent Order

165

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

	CCA-Renewal	VALIDITY (A/W): 31/12/2019	CONSENT NO: ***	PCB ID: 108409

Occupier,
. Sanik Foods Pvt. Ltd. (Sand Mine),
ısra no.1229/ 23.00 Haq., village- bhumika,
y : Bhumika,
: Majholi,Dist : Sidhi, (M.P.)

Grant of renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981
Your renewal of Consent Application Receipt No. 743955 Dt. 12/11/2018

ence to your above application for renewal of consent has been considered under the aforesaid Acts and existing rules ıe M. P. Pollution Control Board has agreed to grant consent up to **31/12/2019**, subject to the fulfillment of the terms & , enclosed with this letter and-

CT TO THE FOLLOWING CONDITIONS :-

ıtion: Latitude & Longitude: 24^0 09' 38" N 81^0 53' 28.17" , 24^0 09' 40.96" N , 81^0 53' 35.49" E, 24^0 08' 58.16" N, 81^0 53' 25.20" E, 24^0 08' 58.08" N, 81^0 53' 33.47" E ,
Khasra no.1229/ 23.00 Haq., Village- Bhumika, Tahseel- Majoli Dist-Sidhi (M.P.)

ining lease area: 23.0 Ha

roduct & Production Capacity:

Product	CCA Qty
Mining of Sand	69000 Cubic Meter per year

ote:- For any change in above items shall require fresh consent from the board.

The Validity of the consent is up to 31/12/2019 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

C to :-

1. District Mining Officer, (Mining Section), Collector office, Sidhi Dist. Sidhi (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Rewa (M.P.)

Digitally signed by UIDAI Server
Signature with Aadhaar

e-Signed On 22/12/2018 14:16:34
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 9552WSX3BQ

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

...ERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

...e daily quantity of trade effluent at out fall of the unit shall not exceed 0.00 KL/day, and the daily quantity of sewage at ...fall of the unit shall not exceed 0.60 KL/day

Trade Effluent Treatment:- (If any)

...e applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following ...ndards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD $_3$ Days 27^{0}C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD $_3$ Days 27^{0}C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Compilation of Monitoring-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

9. Recording of Monitoring-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) ... date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii) Who performed the analysis?
(iv) The analytical techniques or methods used and
(v) The result of all required analysis

If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such itoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed ae Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of ibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. e period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants the applicant or when requested by Central or State Board or the court.

. Reporting of Monitoring Results:-
onitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring port on line to the Board.

1. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
he applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations nto natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive he applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By pass system-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if a...)

e management shall provide toilets for labors.

Tele : 0755-2466191, Fax

PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 $\mu g/m^3$ (PM_{10} $\mu g/m^3$ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 $\mu g/m^3$ ($PM_{2.5}$ $\mu g/m^3$ 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 $\mu g/m^3$
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu g/m^3$
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu g/m^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

4. Approach roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements.

5. Mine management shall take effective steps for extensive tree plantation of the local tree species along with road for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :

1) Mine management shall provide pucca road for material transportation
2) Mine management shall not use village road for transportation.
3) Mine management shall provide fugitive emission control arrangements.

~~Consent No:~~ ~~Outward No:97766.22/12/2018~~

This Certificate generated from "www.xgn.mp.nic.in" are valid and does not require physical signatures, the certificate can be validated online from "www.xgn.mp.nic.in" using "TPA Number.

NDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.

(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.

(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any) :-

1. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology
2. The mine management shall ensure the conservation of river ecology & its Natural course. Established water conveyance channels should not be relocated straightened or modified.
3. Tree plantation shall be carried out in open area available along the bank of River to conserve its Natural course.
4. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level. No in stream mining shall be done.
5. The mining activity shall be done manually. Mining will be done with the help of spade, basket & shovel by lifting & loading the sand in small trolleys .No dumper/trucks shall be used. Heavy vehicles shall not be allowed on the banks for loading/transporting of sand.

[illegible] opening towards main service road will be constructed to avoid spreading and any kind of leaching effect on ground. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.

7. Transport vehicles will be covered with taurpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.

8. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.

9. Mine management shall submit the annual replenishment plan. The amount towards reclamation of the land in MLA shall be carried out though the mining department; the appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.

10. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

11. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.

12. Mine management shall install industrial grade HD IP (Internet Protocol) Pan-Tilt-Zoom (PTZ) Camera with minimum 5X zoom and night vision facility for remote surveillance and constant vigil of emission source and effluent discharge points.

13. Mine management shall establish suitable connectivity of IP-Camera with Environment Surveillance Centre at the HQ of M.P. Pollution Control Board for monitoring and data transmission purpose.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

Achyut mishra

(Member Secretary)

eSign Service Provider from CCA India 2015

Digitally Signed with Aadhaar

e-Signed On 22/12/2018 14:16:34
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 9552WSX3BQ

Achyut mishra

ACHYUT ANAND MISHRA
Member Secretary

~~Consent No:[illegible] dt. [illegible]-2019, Outward No:87766,22/12/2018~~

This Certificate generated from "www.xgn.mp.nic.in" are valid and does not require physical signatures, the certificate can be validated online from "www.xgn.mp.nic.in" using "TPAV" Number.